

to punish the respondents for non-implementation of an order made in his favour on 28-11-1988 in Application No.702/1988.

3. Shri Padmarajaiah has placed before us an order made by the competent authority on 21-9-1989 and the further instructions issued thereof for payment of the amounts due to the petitioner. Shri Padmarajaiah submits that payments due to the petitioner will be made with all such expedition as is possible in the circumstance of the case and in any event on or before 31-10-1989. We are satisfied with the correctness of these submissions of Shri Padmarajaiah. From this it follows that the respondents had complied with the order made by the Tribunal in letter and spirit. We, therefore, drop these Contempt of Court Proceedings. But in the circumstance of the case, we direct the parties to bear their own costs.



Sd _____

MEMBER(A). *Pravin*

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Jeevi
27/9
for DEPUTY REGISTRAR (JDL)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

vr.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS THE 22ND DAY OF SEPTEMBER, 1989

Present: Hon'ble Shri Justice K.S.Puttaswamy, Vice-Chairman
Hon'ble Shri L.H.A.Rego, Member(A).

CONTEMPT PETITION (CIVIL) NO.40/1989

Tamil Arasan,
Helper, Electronics &
Radar Development Establishment
(LRDE), C.V.Raman Nagar,
Bangalore-93.

.. Complainant.

(Shri Jagannath, Advocate)

Vs.

1. The Union of India,
represented by its Scientific
Adviser to Raksha Mantri,
Ministry of Defence,
South Block, New Delhi.
2. The Director-General,
Electronics & Radar Development
Establishment (LRDE), DRDO
Complex, Byrasandra Village,
Jeevanabheemanager Post,
Bangalore-75.
3. The Director General,
Research and Development
Organisation, Ministry of
Defence (Directorate of
Personnel) B-Wing, Sena Bhavan,
New Delhi-11.

.. Respondents.

(Shri M.S.Padmarajaiah, Advocate)

This application having come up for hearing before
this Tribunal today, Hon'ble Vice-Chairman made the
following:

O R D E R

Petitioner by Shri Jagannath. Respondents by
Shri M.S.Padmarajaiah.

2. In this application made under Section 17 of the
Administrative Tribunals Act of 1985 and the Contempt of
Courts Act of 1971, the petitioner has moved this Tribunal

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 27 SEP 1989

CONTEMPT

PETITION (CIVIL) No. PR/RAJ/2000 (S)

40

/ 89

IN APPLICATION NO. 702/88(F)
W.P. NO (D)

Applicant (s)

Shri Tamil Arasan

v/s

To

Respondents

The Scientific Adviser to Raksha Mantri,
M/o Defence, New Delhi & 2 Ors

1. Shri Tamil Arasan
Helper
Electronics & Radar Development
Establishment (LRDE)
C.V. Raman Nagar
Bangalore - 560 093
2. Shri Jaganatha Rao
Advocate
844 (Upstairs)
17th 'G' Main, V Block
Rajajinagar
Bangalore - 560 010
3. The Scientific Adviser to
Raksha Mantri
Ministry of Defence
South Block
New Delhi - 110 011

4. The Director
Electronics & Radar Development
Establishment (LRDE)
DRDO Complex
Byrasandra Village
Jeevanabhoomanagar Post
Bangalore - 560 075
5. The Director General
Research & Development Organisation
Ministry of Defence (Directorate of
Personnel)
B-Wing, Sena Bhavan
New Delhi - 110 011
6. Shri M.S. Padmarajaiah
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/PR/RAJ/2000(S)
passed by this Tribunal in the above said Application(s) on 22-9-89.

*for DEPUTY REGISTRAR
(JUDICIAL)*

Encl : As above

-: 7 :-

5. The application is disposed of on the above terms. But in the circumstances of the case parties to bear their own costs.

Sd/-

(VICE-CHAIRMAN) 22/1

Sd/-

(MEMBER (A))



TRUE COPY

Agree
SECTION OFFICER 12/12
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

4. We have considered the rival contentions carefully. We see no scope for the restrictive interpretation of the language of the letter dated 25.7.1981 which Shri Padmarajaiah wants us to adopt. Not only does that letter say that all employees of canteens shall be treated as Government employees, but it also states that they will be so treated "irrespective of the type and management of the canteens". These are expressions of universal application and no exception can be read into them. The language is clear and no person can understand these words as having a restricted import. There is no justification for qualifying these words by saying that they apply only to those employees falling within the sanctioned strength. That being so the applicant is entitled to be treated as a Government employees with effect from 22.10.1980. Therefore, the period of his emplyment between 22.10.1980 and till his appointment as Helper in the regular establishment of LRDE shall be treated by the respondents as Government service rendered by the applicant. He will also be entitled to be fixed on the scale of pay of Rs. 196-232 with effect from 22.10.1980 and to the corresponding revised pay scale from 1.1.1986. If this results in arrears having to be paid to the applicant they should be worked out and paid to the applicant within three months from the date of receipt of this order.



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

DATED THIS THE 28TH DAY OF NOVEMBER, 1988

PRESENT: HON'BLE SHRI JUSTICE K.S.PUTTASWAMY VICE-CHAIRMAN
HON'BLE SHRI P. SRINIVASAN MEMBER (A)

APPLICATION NO. 702/88

Tamil Arasan,
S/o V. Muniswamy,
aged 28 years,
Helper,
Electronics & Radar Development
Establishment (LRDE),
C.V. Raman Nagar, Bangalore-93.

APPLICANT

(Sri M. Narayanaswamy....Advocate)

Vs.

1. The Union of India, represented by its Scientific Advisor to Raksha Mantri, South Block, New Delhi-11.
2. The Director, L.R.D.E, D.R.D.O. Complex, Byrasandra Village, Jeevanbheem Nagar Post, Bangalore-75.
3. The Director General, Research & Development, Organisation, Directorate Of Personnel 'B' Wing, Sena Bhavan, New Delhi.

Respondents

(Sri M.S. Padmarajaiah....Advocate)

This application having come up for hearing before this Tribunal to-day, Hon'ble Shri P. Srinivasan, Member (A), made the following :-

O R D E R

The applicant who is currently working as a Helper in the Electronic and Radar Development Establishment (LRDE) Bangalore, prays in this application

P. Srinivasan

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
* * * * *

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 12 DEC 1988

APPLICATION NO.

702

/88(F)

W.P. NO.

/

Applicant(s)

Shri Tamil Arasan
To

1. Shri Tamil Arasan
Helper
Electronics & Radar Development
Establishment (LRDE)
C.V. Raman Nagar
Bangalore - 560 093

2. Shri M. Narayanaswamy
Advocate
844 (Upstairs)
V Block, Rajajinagar
Bangalore - 560 010

3. The Scientific Adviser to
Raksha Mantri
Ministry of Defence
DHQ P.C.
New Delhi - 110 011

Respondent(s)

V/s The Scientific Adviser to Raksha Mantri,
M/o Defence, New Delhi & 2 Ors

4. The Director
Electronics & Radar Development
Establishment (LRDE)
D.R.D.O. Complex
Byrasandra Village
Jeevanbhoomanagar Post
Bangalore - 560 075

5. The Director General
Research & Development Organisation
Ministry of Defence (Directorate of
Personnel)
'B' Wing, Sona Bhawan
New Delhi - 110 011

6. Shri M.S. Padmarajaiah
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAN~~/~~INTERIM ORDER~~
passed by ~~the~~ Tribunal in the above said application(s) on 28-11-88.

✓
Encl : As per
J.C
SECTION OFFICER
DEPARTMENT OF EXTERNAL
(JUDICIAL)